NATIONAL COMPANY LAW APPELLATE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) No. 17 of 2021

IN THE MATTER OF:

Precious Energy Services Ltd.

...Appellant

Versus

The Regional Director, North-Western Region Ministry of Corporate Affairs

...Respondent

Present: -

For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Mr. Hemant

Sethi, Mr. Gaurav H Sethi and Ms. Deeksha Gupta,

Advocates.

For Respondent: None.

ORDER (Virtual Mode)

27.04.2021 Heard Learned Sr. Counsel for the Appellant. Nobody appears on behalf of Respondent- The Regional Director, North-Western Region, Ministry of Corporate Affairs, ROC Bhavan, Opp Rupal Park Society, Behind Ankur Bus Stop, Naranpura, Ahmedabad, Gujrat-380012.

- 2. From the perusal of the record it appears that email has been sent by one Assistant Director for Regional Director (NWR) dated 20.04.2021 where it is mentioned that they have not received the copy of the instant Appeal. Learned Counsel for the Appellant is directed to send Soft Copy of Memo of Appeal on email address-rd.northwest@mca.gov.in latest by Monday.
- 3. Further mentioned that 60 days' time may be given to file Reply Affidavit. 60 days' time is too much, like long adjournment. Respondent is directed to file Reply Affidavit before the next date.
- 4. Learned Sr. Counsel submits that he has filed the Hard Copy of the Written Submissions on 19.04.2021. However, it is not available on record. Registry to check and place the same.

List the Appeal 'For Admission (After Notice)' on 24th May, 2021.

[Justice Anant Bijay Singh] Member (Judicial)

> [Kanthi Narahari] Member (Technical)

R.N./B.M./